National Company Law Tribunal

Allahabad Bench

CP NO .. . 01/ ALD / 2018

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018

NAME OF THE COMPANIES ACT/1 & B CODE: U/S 252(3) of the Companies act/1 & B CODE: U/S 252(3) of the Code act/1 & B CODE: U/S 252(3) of the Code act/1 & B CODE: U/S 252(3) of the Code act/1 & B CODE: U/S 252(3) of the Code act/1 & B CODE: U/S 252(3) of the Code act/1 & B CODE: U/S 252(3) of the Code act/1 & B CODE: U/S 252(3) of the Code act/1 & B CODE a

SI. NO. Name Designation Representation Signature

1. Krishne Dev Vyer Adv.

2. SHIREESH-KUMAR DUIVEDI - ANV.

Pepplicant

C.P.No.01/ALD/2018

None for the petitioner. Sri Krishna Dev Vyas, CGSC for ROC, Kanpur.

In this matter, the Registry has pointed out certain procedural defects to be removed by the petitioner-appellant, which are not yet complied with.

Today, also there is no representation from the petitioner side. Hence, the present petition is liable to be dismissed for want of prosecution and for removal of defects.

Therefore, the case is passed over temporarily as a last item for passing consequential order.

Later on

Sri Shireesh Kumar Dwivedi, advocate proxy for the Chandan Agarwal, petitioner counsel appears. He seeks time to remove all defects, which are not yet removed, despite opportunities were granted.

Hence, the petitioner is granted liberty to remove the defects by another two weeks with cost of Rs. 10,000/- payable to the Central Govt. through ROC.

Meanwhile, the ROC may offer their report/ comments.

Date: 08/02/2018

Typed by Jyoti **(Stenographer**) H.P. Chaturvedi, Member(Judicial)

LATER ON

Sh. Anshul Kumar Singh Advocate for the petitioner. He undertakes to remove the defects within 24 hours. Therefore, the payment of cost is deferred. The defects to be removed by three working days.

List the matter on 07.03.2018.

Date: 08/02/2018

Typed by

Jyoti

(Stenographer)

H.P. Chafurvedì, Member(Judicial)